

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 607  
IB-483/ND/2021  
IA/1709/2024

**IN THE MATTER OF:**  
**Bank of Baroda**

**...PETITIONER**

**Vs**

**M/s. Mr. Raj Kumar Rathi**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 10.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Ms. Anju Bhushan Gupta, Mr. Aditya  
Goel, Advs.

**For the Respondent/PG**

:Ms. Vatsala Kak, Mr. Sumesh  
Dhawan, Mr. Shaurya Shaym, Advs.

**ORDER**

It is brought to our notice by the Ld. Counsel on behalf of the Personal Guarantor that on an application filed by the Financial Creditor before the Hon'ble President, this matter vide order dated 25.08.2023 has already been transferred by the Hon'ble President to Court III in which the matter relating to Principal borrower is already pending. Therefore, this case need not be listed again in this Bench. Let Court Officer inform the Registry about this and all the documents should be transferred to the Court III for further consideration.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**